

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.108/2002

Dated Monday this the 29th day of March, 2004.

C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

P.R.Chozhi
S/o Raman
Electrical Khalasi (Train Lighting)
Southern Railway
Ernakulam Marshalling Yard
Ernakulam.
Residing at Puthinamkunnath House
Mulloorkara Post
Trichur District. Applicant

(By advocate Mr.T.C.Govindaswamy)

Versus

1. Union of India represented by the
General Manager
Headquarters Office
Southern Railway, Park Town P.O.
Chennai.
2. The Divisional Railway Manager
Southern Railway
Trivandrum Division
Trivandrum.
3. The Senior Divisional Personnel Officer
Southern Railway, Trivandrum Division
Trivandrum.
4. The Senior Divisional Electrical Engineer
Southern Railway, Trivandrum Division
Trivandrum.
5. K.A.Mohammed
Electrical Khalasi Helper
Office of the Junior Electrical Engineer
Southern Railway
Trichur Railway Station
Trichur.
6. K.E.Vijayakumar
Electrical Khalasi Helper (Train Lighting)
Office of the Section Engineer
Southern Railway
Ernakulam Marshalling Yard
Ernakulam.
7. K.P.Balakrishnan
Electrical Khalasi helper (Power)
Office of the Junior Engineer (Electrical)
Southern Railway
Ernakulam Junction
Ernakulam.

8. C.R.Rajan
Electrical Khalasi Helper (Power)
Office of the Junior Engineer (Electrical)
Southern Railway
Ernakulam Junction
Ernakulam.

Respondents.

(By advocate Mr.Thomas Mathew Nellimootttil for R1-4)

The application having been heard on 29th March, 2004 the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

Applicant filed this application seeking to set aside A-4 to the extent it denied consideration of the applicant for promotion to the post of Khalasi Helper of the Electrical Department, in preference to his juniors viz. respondents 5 to 8, to quash the order of promotion of respondents 5 to 8, for a declaration that the applicant was entitled to be considered for promotion as Khalasi helper of the Electrical Department in preference to respondents 5 to 8 and to consider and promote the applicant as Khalasi Helper with consequential benefits.

2. When the application came up for hearing, Sri T.C.Govindaswamy who has been appearing for the applicant and Sri Thomas Mathew Nellimootttil, the counsel for the respondents submitted that the applicant expired on 18.5.2002 and since his legal heirs have not come on record, the application abated.

3. Hence the application is closed as abated.

Dated 29th March, 2004.

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H.P.DAS
ADMINISTRATIVE MEMBER

aa.

A.V.HARIDASAN
A.V.HARIDASAN
VICE CHAIRMAN